

ITEM NO.301

COURT NO.4

SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s).4044/2024

(Arising out of impugned final judgment and order dated 08-02-2024 in CRM-M No.2191/2024 passed by the High Court of Punjab & Haryana at Chandigarh)

DIRECTORATE OF ENFORCEMENT & ANR.

Petitioner(s)

VERSUS

DILBAG SINGH @ DILBAG SANDHU

Respondent(s)

(FOR ADMISSION and I.R. and IA No.70542/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.70543/2024-EXEMPTION FROM FILING O.T.)

WITH

SLP(CrI) No.4500/2024 (II-B)

(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 75444/2024

FOR EXEMPTION FROM FILING O.T. ON IA 75445/2024

IA No. 75444/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 75445/2024 - EXEMPTION FROM FILING O.T.)

Date : 01-08-2024 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE SANJAY KUMAR
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Mr. Suryaprakash V.Raju, A.S.G.
Mr. Zoheb Hussain, Adv.
Mr. Annam Venkatesh, Adv.
Mr. Kanu Agrawal, Adv.
Mr. Vivek Gurnani, Adv.
Mr. Gaurang Bhushan, Adv.
Mr. Arvind Kumar Sharma, AOR

For Respondent(s) Mr. Vipin Sanghi, Sr. Adv.
Mr. Anshul Mangla, Adv.
Mr. Fuzail Khan, Adv.
Mr. Vaibhav Niti, AOR
Ms. Madhavi Agrawal, Adv.
Mr. Madhur Mahajan, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Learned Additional Solicitor General of India states that the Directorate of Enforcement does not want to press these petitions, and he may be permitted to withdraw the same.
2. The Special Leave Petitions are, accordingly, dismissed as withdrawn.
3. However, the question of law is kept open to be decided in an appropriate case.

(SATISH KUMAR YADAV)
ADDITIONAL REGISTRAR

(PREETHI T.C.)
ASSISTANT REGISTRAR